

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.745 of 1987

(W.P. No. 15041 of 1981)

Madan Mohan Verma & Another .... Petitioners

Versus

Union of India & Others .... Respondents.

Hon.S.Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

This Writ Petition No.15041 of 1981 has been received on transfer from the Hon.High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioners have filed this petition against Deputy Transport Commissioner U.P. Lucknow, Regional Transport Officer, Varanasi and Union of India with the allegation that they purchased certain vehicle which are public carrier and at the time of purchase there was no restriction on sale and purchase thereof and the Govt. passed wrong order putting certain restriction on sale and purchase of vehicle. It was prayed that the order dated 27.11.81 passed by the Deputy Transport Commissioner be quashed and the Regional Transport Officer, Varanasi be directed to effect the transfer of vehicle of the petitioner. This is not a service matter relating to employees mentioned in 14<sup>th</sup> of the Administrative Tribunals Act. This Tribunal has no jurisdiction to decide this case. So this file may be retransmitted to the Hon'ble High Court of Judicature at Allahabad.

TRUE  
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D. S. DUBEY  
SECTION OFFICER

Central Administrative Tribunal  
Allahabad

Ad.  
Vice Chairman

Ad.  
Member (A)

Dated the 20th Aug., 1987